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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO.505 of 2007.

Allahabad, this the 16<sup>th</sup> day of May, 2007.

Hon'ble Mr. Justice Khem Karan, Vice Chairman

Harish Chandra Saxena,  
Late B.R. Saxena,  
Resident of M.I.G. 70,  
Kalindipuram, A.D.A. Colony.  
Allahabad.

...Applicant.

(By Advocate : Shri V.K. Mahendra)

Versus

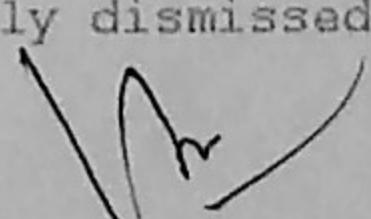
1. Union of India, through the General Manager, North Central Railway, Allahabad.
2. Senior Divisional Security Commissioner, RPF, North Central Railway, Allahabad.
3. Deputy Inspector General R.P.F., Allahabad.
4. Inspector General R.P.F., Allahabad.

...Respondents.

ORDER

The prayer in the OA is that the respondents be directed to dispose of the representation of the applicant regarding re-fixation of his gratuity. The applicant retired as back as in the year 1989. It is surprising that he is coming to the court after lapse of almost 18 years and felt satisfied in giving the representations in all the year.

2. The Tribunal is of the view that such stale matters merely for disposing of representation only are not entertainable under Section 19 of the Act, 1985, so the OA is not admitted and accordingly dismissed.

  
Vice-Chairman